

**राष्ट्रीय सेना छात्र दल का वायु विभाग**

८६२. डा० महादेव प्रसाद : क्या प्रति-  
रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का गोरखपुर विश्वविद्यालय के राष्ट्रीय सेनाछात्र दल के छात्रों के प्रशिक्षण के लिये "एयर विंग" की स्थापना का विचार है ; और

(ख) यदि हाँ, तो इस विषय में अब तक क्या कार्यवाही की गयी है ?

प्रतिरक्षा मंत्री (श्री यशवन्त राव चव्हाण ) : (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

**Emergency Commissions**

893. { Shri P. K. Deo:  
Shri Buta Singh:  
Shri Narasimha Reddy:

Will the Minister of Defence be pleased to state:

(a) the number of Officers who have been awarded Commissions in the first batch of emergency recruitment;

(b) the date on which the passing out parade was held for the purpose; and

(c) whether the Officers were officially commissioned the same day or not?

**The Minister of Defence (Shri Y. B. Chavan):** (a) 1022 Cadets.

(b) 29th June, 1963.

(c) The cadets were officially commissioned with effect from 30th June, 1963. The passing out parade is considered as the last day of the training of the cadets and they are entitled to the commission only after mid-night of the passing out parade day when they are deemed to have successfully completed their training.

Some cadets who had failed to submit their educational or birth certificates were not granted commissions on 30th June, 1963 initially. On pro-

duction of these certificates such cadets were also granted commissions retrospectively with effect from 30th June, 1963.

**C.H.S. Scheme for Defence Employees**

894. **Shri S. M. Banerjee:** Will the Minister of Defence be pleased to refer to the reply given to Unstarred Question No. 554 on the 19th November, 1962 and state:

(a) whether any decision has since been taken to extend Contributory Health Service Scheme to the Defence employees residing in Delhi Cantt.; and

(b) if not, the interim arrangements made to provide medical help to the families of the employees?

**The Deputy Minister in the Ministry of Defence (Shri D. R. Chavan):**

(a) A Contributory Health Service Scheme Dispensary is already functioning in Delhi Cantt. catering for those who are working in Delhi New Delhi and residing in Delhi Cantt. Land has been earmarked for the extension of the Contributory Health Service Scheme to those who are working and residing in Delhi Cantt. As the construction is likely to take some time, provision of suitable accommodation as an interim measure is under consideration.

(b) The families of the employees not covered by the C.H.S. Scheme as yet are entitled to free out-patient/in-patient treatment in civil hospitals (which includes the Cantonment General Hospital at Delhi Cantt.) under the Central Services (Medical Attendance) Rules; the expenditure if any incurred in this connection is re-imbursable as provided for under these Rules.

**Industrial Disputes Act, 1947**

895. **Shri S. M. Banerjee:** Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that Government have classified 'Hospital' as an 'Industry' to be covered under In-